

S U P R E M E

C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA 2/2010

in CIVIL APPEAL NO. 26 OF 2007

RAJBIR SINGH (D) BY LRS.  
VERSUS

Appellant (s)

UNION OF INDIA

Respondent(s)

(With appln(s) for bringing LRs on record and office report)

- WITH
- I.A.NO.2 IN C.A. NO.27/2007 (With appln(s) for bringing record and office report) LRs on
- I.A.NO.4 IN C.A. NO.890/2007 (With appln(s) for bringing record and office report) LRs on
- I.A.NO.2 IN C.A.NO.1233/2007 (With appln(s) for bringing record and office report) LRs on
- I.A.NO.2 IN C.A.NO.1976/2007 (With appln(s) for bringing record and office report) LRs on
- I.A.NO.2 IN C.A.NO.5377/2009 (With appln(s) for bringing record and office report) LRs on

Date: 12/04/2010 This Appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.V. RAVEENDRAN  
HON'BLE MR. JUSTICE R.M. LODHA

For Appellant(s) Mr. Avtar Singh Rawat, Adv.  
Mr. Raj Singh Rana, Adv.

For Respondent(s) Mr. Harish Chandra, Sr. Adv.  
Ms. Priyanka Mathur Sardana, Adv.  
Ms. Rekha Pandey, Adv.  
Ms. Anil Katiyar, Adv.  
Mr. D.S. Mahra, Adv.

Mr. Vishnu B. Saharya, Adv.  
for M/s. Saharya & Co., Adv.

UPON hearing counsel the Court made the following  
O R D E R

Delay condoned.

Substitution applications are allowed in terms of the signed order.

( Ravi P. Verma )  
Court Master

( M.S. Negi )  
Court Master

[Signed order is placed on the file]  
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A.NO.2  
IN  
CIVIL APPEAL NO. 26 OF 2007

RAJBIR SINGH (D) BY LRS.

.....APPELLANTS

Versus

UNION OF INDIA

.....RESPONDENT

WITH

I.A.NO.2 IN C.A.NO.27/2007  
I.A.NO.4 IN C.A.NO.890/2007  
I.A.NO.2 IN C.A.NO.1233/2007  
I.A.NO.2 IN C.A.NO.1976/2007  
I.A.NO.2 IN C.A.NO.5377/2009

O R D E R

A batch of appeals were disposed of by judgment dated 12/8/2009. It is stated that applications for bringing the legal representatives of some of the special leave petitioners (appellants-claimants) were pending and these applications were not disposed of, when the appeals were disposed of. Therefore, it is prayed that the said applications may be allowed and the cause title may be suitably amended.

The applications for substitution are allowed by condoning the delay, for the limited purpose of the appeals before this Court. The persons who are brought on record as legal representatives shall, however, satisfy the Land Acquisition Collector/Executing Court that they are the legal representatives by producing relevant documents, at the time of receiving payments.

.....J.  
( R.V. RAVEENDRAN )

New Delhi; .....J.  
April 12, 2010. ( R.M. LODHA )